

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On. 21. 17.03.04

Copies of order

No. 17.3.04 communicated to the petitioner & to all respondents; copies of said order prepared for counsels for both sides.

25/3/04
20 (5)

Order dated 17.03.04

In this disposed of Original Application No.472/03 (seeking employment on compassionate ground) this M.A. No.1017/03 (seeking extension of time to comply the order dated 25.08.03 of this Tribunal) has been filed on behalf of the Respondents/Railways.

2. Heard Mr. O.N. Ghosh, (Ld. Counsel appearing for the Railways) and Mr. Achintya Das, (Ld. Counsel appearing for the applicant); on whom a copy of the Mis-Application No.1017/03 has already been served.

3. In course of hearing; Mr. Ghosh, (Ld. Counsel appearing for the Railways); with instructions from the Railways vide APO/DRM(P)/KUR dated 05.02.04; disclosed that the General Manager of East Cost Railways, (Bhubaneswar) has already approved the claim of the Applicant (to provide a compassionate appointment to her son) and that the said factum has already been communicated in Head Quarters Letter dated 09.01.04. It has further, been disclosed by Mr. Ghosh that, after taking suitability tests of the son of the Applicant, compassionate appointment shall be given and that

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it may take maximum 3 months more time to complete the said exercise.

4. In the aforesaid premises, time till end of April, 2004 is hereby granted to the Respondent/Railways to provide compassionate appointment to the son of the Applicant.

5. M.A. No.1017/03 is hereby stands allowed.

6. Copies of the letter dated 05.02.04 of the APO/DRM(P)/KUR and that of dated 09.01.04 of the Deputy CPO, as produced by Mr. Ghosh, be kept on records for future reference.

7. Copies of this order be sent to all the parties(Applicant and the Respondents) in the address given in the Original Application and free copies of this order be handed over to the Ld. advocates appearing for both the parties.

Yashwant
17/03/04
MEMBER (JUDICIAL)